

TO BE PUBLISHED IN PART II, SECTION 3 (11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI, THE 20th May 1986

NOTIFICATION
INCOME-TAX

12 No. 6728 (F.No.398/23/85-II(B): In pursuance of sub-clause (iii) of clause (44) of Section of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officer mentioned below in column 3 in supersession of the Notification(s) mentioned below in column 4:

S.No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officer(s)	Name of Tax Recovery Officer(s) in place of whom the persons mentioned in column 2 to be authorised.	Old Notification No. and date to be superseded.
(1)	(2)	(3)	(4)
1.	Mamatha N.Biswas	M.B.Roy	5217 dt. 4.6.83 (F.No.398/21/83-II(B))
2.	Asit Baran Roy	D.S.Banerjee	5221 dt. 4.6.83 (F.No.398/21/83-II(B))
3.	Hari Prasad	D.Choudhary	5227 dt. 4.6.83 F.No.398/21/83-II(B)
4.	Mangal Choudhary	B.P.bhattacharjee	5537 dt. 21.12.83 F.No.398/21/83
5.	Bhadrabhanu. Harada	N.G.Nandy (Retired)	5535 dt. 21.12.83 F.No.398/21/83

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the date(s) take take over charge(s) as Tax Recovery Officers.

(B.S.Alexander)

Under Secretary to the Government of India

To

The Manager,
Government of India, Press,
Mayapuri, New Delhi